

[Prof. Madhu Dandavate]

failure to evolve sound industrial relations, failure to pay reasonable price to sugarcane growers, failure to relocate some factories as demanded by the agro-climatic conditions and also because of the creation of an artificial scarcity by manipulating the production to a particular level, there is an urgent need to nationalise all the sugar factories. I hope, the Minister will take due note of it and will make a statement on it.

In the end, I would like to only point out that the Government had appointed the Gundu Rao Committee and that Committee itself has found out, on the basis of a finding, that out of 215 sugar mills in the country, there are 113 sugar mills between the age groups of 32—67 years which need to be modernised.

In conclusion, may I again request the Minister concerned to make a statement about their policy regarding nationalisation of sugar factories?

श्री नरसिंह नारायण पांडे (गोरखपुर)  
 अध्यक्ष महोदय, मैं कई बार इस सदन में शूगर के नेशनलाइजेशन के बारे में प्रश्न उठा चुका हूँ। आज सब प्रदेशों से आई० एन० टी० यू० सी० और विभिन्न लेबर आर्गनाइजेशनज और यूनियनज के तत्वावधान में दसियों हजार लोग आये हुए हैं। वे यह मांग कर रहे हैं कि शूगर का नेशनलाइजेशन किया जाये। आप जानते हैं कि उत्तर प्रदेश सरकार ने शूगर नेशनलाइजेशन के बारे में एक ड्राफ्ट बिल छ: महीने से भी ज्यादा पहले केन्द्रीय सरकार के पास उस की एसेन्ट के लिए भेजा था। उत्तर प्रदेश के मुख्य मंत्री ने विधान सभा में यह आपवासन दिया है कि ज्यों ही वह बिल बापिस आ जाता है, हम फौरन ही उत्तर प्रदेश में शूगर फैक्टरीज का नेशनलाइजेशन कर देंगे। लेकिन केन्द्रीय सरकार की तरफ से अभी तक उस के सम्बन्ध में कोई बक्तव्य नहीं दिया गया है, जिस से इस बात का स्पष्टीकरण हो सके कि जम बिना

के सम्बन्ध में सरकार क्या कर रही है। हमेशा यह कहा जाता है कि शूगर नेशनलाइजेशन के लिए कमीशन बना हुआ है। जब इस सदन में कास्ट आफ प्राइक्शन के बारे में मांग की गई, तो शूगर नेशनलाइजेशन के सवाल को भी कमीशन को दे दिया गया। क्या यह तथ्य नहीं है कि दूसरे सैक्टरज के नेशनलाइजेशन के लिए कोई कमीशन नहीं बिठाया गया है। स्वयं कांग्रेस पार्टी ने 1972 में शूगर नेशनलाइजेशन के बारे में प्रस्ताव पास किया है। मैं मंत्री महोदय का ध्यान इस महम प्रश्न की ओर आकृष्ट करना चाहता हूँ।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, about 1,50,000 non-gazetted employees of the State Government of Orissa are going on mass leave from 28th for four days and the entire administration is going to be paralysed. So, some dialogue should be started with the employees to avoid this.....

MR. SPEAKER: Order, Please. Let the Minister reply to the points raised by Prof. Madhu Dandavate and Shri Narsingh Narain Pandey.

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): As the House is aware, all these matters which have been referred to by my hon. friends are subject matters of reference and consideration by the Sugar Enquiry Committee. It is expected that the report of the Committee will be available to us within a few months. As soon as it is available to us, we will consider the recommendations and take necessary action in the matter.

12.59 hrs.

RE. REPORTED RECOVERY OF  
 EXPLOSIVES BY CALCUTTA  
 POLICE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, the Calcutta police in the course of a search has found 1800

dynamite sticks and another quantity of explosives which, according to the State Police authorities were sufficient to blow up half of Calcutta. This product came from the Indian Explosives Ltd the ICI Gomia, and they are not aware of the fact as to how these items had reached the hands of anti social and undesirable elements in this manner. We want to know why it was stocked there, whether it was brought there before the last elections in West Bengal and whether a part of it was to be smuggled out of the country. Since it is a Central responsibility under the Constitution according to Seventh Schedule List I item No 5 the Ministers of Home Affairs Defence and Petroleum & Chemicals should make a comprehensive statement on that.

Sir would you kindly admit a Call Attention Notice on this? 1800 dynamite sticks have been found. It is a very serious matter. We want a statement to be made on it. My information is that these things were brought there before the 1972 elections in West Bengal.

13 00 hrs

MR SPEAKER This matter is very interesting. He persuades me for admitting it under Rule 377. Calling Attention is Rule 197 which he did not ask for. When I come to Rule 377 he says it should have been something else.

13 0½ hrs

RE FOOD SUPPLY TO WEST BENGAL

SHRI B K DASCHOWDHURY (Cooch-Bihar) The food supply position to West Bengal Government particularly rice and wheat from the Central Government seems to be in an alarming situation. Sir, even in the current month, out of 5,000 metric tonnes of rice that is to be sent to West Bengal what is the position? 40,000 metric tonnes is the monthly permitted quota of rice plus 30,000

metric tonnes of backlog of the last month. West Bengal Government has received so far only 17,962 metric tonnes and the month is going to end soon. This position has created a very serious problem both to the people of West Bengal and to the Government of West Bengal, because the Government of West Bengal is under an obligation. They must have to supply the rations at least to the statutory ration areas. Unless they do it the rationing system may fall like anything. I would like to know this from the hon Minister. Despite the assurances given by the hon Minister here that all the supplies will be made in time why is there such a shortfall and why is there this delay? Why should there be this delay? Sir? Who is really creating this delay? Is there any sort of procrastination among the officials? Let the hon Minister make an enquiry about it. Let the hon Minister, while making the statement clearly state

MR SPEAKER 2 minutes are over. You should not make a speech.

SHRI B. K. DASCHOWDHURY

that in future the supplies will be made as an advance to each month's quota so that there may not be any shortfall or backlog like this.

SHRI F A AHMED The matter was brought to my notice by the Food Minister of West Bengal about two days ago. I made enquiries into the matter. I have got some facts and figures available in my Ministry. So far as the position with regard to supply was concerned the quota was 40,000 metric tonnes and actually 46,4 thousand tonnes were supplied in the month of January and the February month quota was 40,000 against which 51,000 was the quantity that was supplied. And in respect of March the quantity is 40,000 and upto 10th or so 14,7 thousand tonnes of rice has been supplied and before the month is out whatever has been the commitment will be supplied to the West Bengal Government.